



K.R. MANGALAM UNIVERSITY
THE COMPLETE WORLD OF EDUCATION



1ST JUSTICE K. SUBBA RAO MEMORIAL INTER-UNIVERSITY MOOT COURT COMPETITION, 2026

IN ASSOCIATION WITH



भारतीय प्रति भूति और विनियम बोर्ड
Securities and Exchange Board of India



advocates & solicitors

IN COLLABORATION WITH

**Mr. F. A. Shah,
Advocate, MP
High Court**

KNOWLEDGE PARTNER



MEDIA PARTNER



PRELIMINARY ROUNDS & QTR. FINAL ON 19th MARCH & 20th MARCH, 2026
(ONLINE)

&

SEMI-FINAL & FINAL ROUND ON 11th APRIL, 2026 (OFFLINE)
AT K.R. MANGALAM UNIVERSITY, GURUGRAM, HARYANA

FOR ANY QUERIES RELATED TO THE COMPETITION, CONTACT

✉ Email: mootcourtcommittee@krmangalam.edu.in

📞 Mobile Number: 8800011819, 7428586472

REGISTRATION



ABOUT K.R. MANGALAM UNIVERSITY (KRMU)

K.R. Mangalam University (KRMU), located in Gurugram, Haryana, is a multi disciplinary institution established in 2013 under the Haryana Private Universities Act and recognized by the University Grants Commission (UGC). The university has been accredited with NAAC Grade 'A', a recognition that reflects its commitment to academic excellence, quality teaching, and continuous improvement.

Spread across a lush green campus with state-of-the-art facilities, KRMU offers a wide array of undergraduate, postgraduate, and doctoral programs in fields. There are 13 courses offered such as Law, Management, Engineering, Humanities, Architecture, Design, Medical & Allied Sciences, Journalism, and Education. Its academic ecosystem emphasizes experiential learning through case studies, industry tie-ups, global collaborations, and live projects.

KRMU follows the vision of "Transforming Lives through Knowledge". KRMU aspires to become an internationally recognized institution of higher learning through excellence in inter-disciplinary education, research, and innovation, preparing socially responsible life-long learners contributing to nation building.

KRMU follows the mission to

- Foster employability and entrepreneurship through futuristic curriculum and progressive pedagogy with cutting-edge technology
- Instil notion of lifelong learning through stimulating research, Outcomes-based education, and innovative thinking
- Integrate global needs and expectations through collaborative programmes with premier universities, research centres, industries, and professional bodies.
- Enhance leadership qualities among the youth having understanding of ethical values and environmental realities.



ABOUT SCHOOL OF LEGAL STUDIES (SOLS), KRMU

The School of Legal Studies (SOLS) at K.R. Mangalam University is one of the most prestigious academic units of the University, dedicated to imparting world-class legal education. The vision of SOLS K R Mangalam University is to be a prominent legal education institution for promotion of excellence in legal practice and research. Approved by the Bar Council of India (BCI), the school offers integrated five-year programs (BA.LL.B. and BBA.LL.B.), the three-year LL.B. program, one-year LL.M. specializations, and doctoral programs (Ph.D. in Law).

The mission of SOLS, K R Mangalam University:

- To advance knowledge and nurture the essential abilities required for public service, legal professionalism for the advancement of justice.
- To foster learning supported by well qualified faculties, exceptional facilities, advanced technology and latest curricula.
- To promote excellence in legal research that addresses contemporary challenges, contributes to scholarly discourse, and influences policy and practice.
- To provide expertise without being constrained by language, culture, religion and ethical conduct.

The faculty at SOLS comprises a blend of eminent academicians, practicing advocates, retired judges, and corporate legal professionals who mentor students in doctrinal learning, professional ethics, and courtroom skills. The school has a strong record of student participation in national and international moot court competitions, debates, and conferences, which strengthen their advocacy and analytical abilities. With its strong academic framework and practical training ecosystem, SOLS stands as a centre of excellence in legal studies, committed to creating responsible lawyers, policy-makers, and leaders who uphold the rule of law.





ABOUT MOOT COURT COMMITTEE

The Moot Court Committee (MCC) at K.R. Mangalam University is one of the most dynamic and student-driven bodies functioning under the School of Legal Studies. The Committee was established with the aim of cultivating advocacy, research, drafting, and courtroom presentation skills among budding lawyers by simulating real-life court proceedings.

The MCC conducts intra-moot court competitions to provide students with early exposure to advocacy and memorial writing. It also organizes the KRMU Inter Moot Court Competition time to time, which attracts participation from leading law schools across the country and provides a platform for intellectual exchange on contemporary legal issues. These events are judged by distinguished judges, senior advocates, academicians, and legal experts, ensuring that students receive valuable feedback and mentorship from the best in the field. The Committee regularly organizes training sessions, workshops, and orientation programs on research methodology, memorial drafting, citation methods, oral advocacy, and courtroom decorum. It also arranges judgment writing and trial advocacy competitions to expand the range of legal skills imparted to students.

The MCC functions with a clear vision:

- To bridge the gap between academic study of law and its practical application.
- To inculcate in students the qualities of critical reasoning, articulation, research rigor, teamwork, and confidence.
- To make students proficient in the art of legal persuasion, ethical advocacy, and client representation.

Through its tireless efforts, the Moot Court Committee has become the pillar of experiential learning within the School of Legal Studies. It ensures that KRMU law graduates' step into the legal profession not only with strong theoretical foundations but also with the practical acumen and professional etiquette required of competent advocates.



ABOUT JUSTICE K. SUBBA RAO

Justice Koka Subba Rao was born on 15 July 1902 and went on to become one of India's most influential judges. Justice K. Subba Rao was the 9th Chief Justice of India. He served as CJI from 30 June 1966 to 11 April 1967. He began his legal practice in 1926 as an advocate at the Madras High Court and gradually rose through the judicial ranks. In 1948, he was appointed as a Judge of the Madras High Court and later, in 1954, he became the Chief Justice of the Andhra High Court.

Highlighted Cases

Justice Subba Rao's most celebrated contribution came in *Golaknath v. State of Punjab* (1967), where, writing for the majority, he held that Parliament could not amend the Fundamental Rights enshrined in Part III of the Constitution. He introduced the doctrine of prospective overruling, ensuring that past amendments remained valid while preventing future ones from infringing upon fundamental rights.

In the case of *Basheshar Nath v. Commissioner of Income Tax* (1958), the Court held that Fundamental Rights could not be waived. Justice Subba Rao, in his concurring opinion, argued that while waiver of rights was permissible in the United States, the same could not be applied in India. He reasoned that Indian Fundamental Rights were not judge-made but introduced by the Constituent Assembly in the larger public interest. Hence, no further limitations such as waiver could be imposed beyond the restrictions explicitly provided in the Constitution. He warned that allowing waiver would leave individuals vulnerable to exploitation by the State. This judgment reinforced the non-negotiable character of Fundamental Rights in India's constitutional scheme.

In *Kharak Singh v. State of U.P.* (1962), while the majority refused to recognise a constitutional right to privacy, Subba Rao strongly dissented, asserting that privacy is an integral aspect of personal liberty under Article 21. Decades later, in *K.S. Puttaswamy v. Union of India* (2018), a nine-judge Bench unanimously recognised the right to privacy as a fundamental right.

Justice K. Subba Rao made a significant and enduring contribution to the field of law through his progressive and visionary judgments that reinforced constitutional principles, safeguarded fundamental rights, and advanced the cause of justice in India.

ABOUT MOOT COURT COMPETITION

The School of Legal Studies, K.R. Mangalam University, Gurugram proudly presents the 1st Justice K. Subba Rao Memorial Inter-University Moot Court Competition, 2026. The competition is named in honour and in memory of Justice K. Subba Rao, a distinguished jurist and former Chief Justice of India, who is remembered for his unwavering commitment to constitutional values and social justice. This prestigious competition is organized with the objective of nurturing legal skills, sharpening advocacy, and promoting research culture among budding law students across the country.

This competition has been conceptualized to encourage critical thinking on contemporary legal issues and to provide students with a forum to test their analytical abilities, oratory skills, and teamwork. Beyond academic and professional growth, the Moot Court Competition also enhances teamwork, leadership, and strategic collaboration, as participants must coordinate closely to develop coherent and persuasive submissions. It provides a vibrant forum for the presentation of diverse perspectives on the same proposition, enriching discourse and broadening participants' understanding of the law.

This Inter Moot Court Competition is a premier academic initiative that seeks to provide law students across the country with a distinguished platform to refine their forensic advocacy, analytical reasoning, and jurisprudential skills. Mooting, being an indispensable part of legal education, simulates real courtroom proceedings through hypothetical cases that often involve emerging, complex, or unsettled areas of law. This exercise bridges the gap between theoretical learning and practical exposure, enabling participants to apply principles of substantive and procedural law with clarity and precision.



ABOUT OUR TITLE PARTNERS

The School of Legal Studies, K.R. Mangalam University, extends its sincere gratitude to all the sponsors and partners whose generous support and collaboration have been instrumental in making the 1st Justice K. Subba Rao Memorial Inter-University Moot Court Competition, 2026 a reality. Their association reflects a shared commitment to advancing legal education, nurturing advocacy skills, and fostering excellence among aspiring law students.

OUR ASSOCIATIONS

Securities and Exchange Board of India

The Securities and Exchange Board of India was constituted as a non-statutory body on April 12, 1988 through a resolution of the Government of India. The Securities and Exchange Board of India was established as a statutory body in the year 1992 and the provisions of the Securities and Exchange Board of India Act, 1992 (15 of 1992) came into force on January 30, 1992. The Preamble of the Securities and Exchange Board of India describes the basic functions of the Securities and Exchange Board of India as "to protect the interests of investors in securities and to promote the development of, and to regulate the securities market and for matters connected therewith or incidental thereto".



JSA Advocates & Solicitors

JSA is a premier national law firm in India with a strong presence across seven major cities like Ahmedabad, Bengaluru, Chennai, Gurugram, Hyderabad, Mumbai, and New Delhi and a team of over 600 legal professionals. The firm delivers integrated legal solutions through its sector-focused and service-oriented practice structure, advising leading Indian corporates, Fortune 500 companies, multinational banks and financial institutions, as well as governmental, statutory, and international bodies. JSA is widely recognised for its commitment to legal excellence, specialised expertise, and its ability to combine the strengths of a full-service law firm with the personalised approach of a boutique practice.



OUR COLLABORATION

Mr. F. A. Shah Advocate, MP High Court

**Mr. F. A. Shah,
Advocate, MP
High Court**

Mr. F. A. Shah earned his B.A. LL.B. degree from MLB College, Gwalior.

He commenced his legal practice at Gwalior under the guidance of Late Shri V. K. Saxena, Senior Advocate, where he trained for a period of six months.

Mr. Shah served as a Panel Lawyer for the Government of Madhya Pradesh from 2013 to 2017, representing the State in various matters. Subsequently, he was appointed as Government Advocate for the State of Madhya Pradesh, holding office from February 2019 to April 2020, and handled important State litigation before the High Court.

KNOWLEDGE PARTNER

Supreme Court Cases (SCC)



India's most authoritative law report series, SCC has been the cornerstone of legal research and reference for decades. Its association with this event ensures access to reliable, authentic, and updated legal knowledge. Its association with this event ensures participants and scholars access to reliable, authentic, and up-to-date legal knowledge, fostering rigorous research and high standards of legal analysis.

MEDIA PARTNER

SCC Online Times



SCC Online Times is a premier legal news and analysis platform that keeps law students and professionals updated with the latest judgments, legal developments, expert opinions and all contemporary legal trends. Its association with this event ensures access to current, credible, and insightful legal content, thereby enhancing legal awareness, research quality, and academic engagement among participants.

DETAILS OF THE COMPETITION

The 1st Justice K. Subba Rao Memorial Inter-University Moot Court Competition, 2026 will be organized in a hybrid format to ensure maximum participation and convenience for teams across the country:

- **The Inauguration, Preliminary Rounds I, Preliminary round II, Quarter Final and Researcher's Test will be conducted in the online mode**, allowing participants to argue virtually before the judges. This approach is to make the competition accessible to a wider pool of institutions.
- **The Semi-Final, Final Rounds and Valedictory, will be conducted in the offline mode at the K.R. Mangalam University campus.**
- The competition shall be conducted in consisting of teams from multiple institutions and a team shall comprise three members two speakers, and one researcher.
- **A maximum of two (2) teams per institution shall be allowed to participate.** If more than two teams apply from the same institution, the first two teams to complete registration and fee payment will be given preference.

ACCOMMODATION

The University will provide accommodation facilities exclusively for the teams qualifying for the Semi-final and Final round of the competition. **Any qualifying team availing the same are required to pay a sum of Rs. 1,500.**

INAUGURATION CEREMONY

The Inaugural Ceremony will be conducted on 19th March, 2026, via microsoft teams to ensure the participants are able to view the inaugural ceremony from the K.R. Mangalam University's campus.

VALEDICTORY CEREMONY

The Valedictory Ceremony will be conducted on 11th April, 2026, at the K.R. Mangalam University campus after the Final Round. The ceremony will mark the official conclusion of the competition and will include the announcement of results, prize distribution, and closing addresses by distinguished guests and faculty members.



ALL EVENT RESOURCES

<https://drive.google.com/drive/folders/1yyQWmPMytqzklwRbjqZ6H59Kmt3HTYG3>

ELIGIBILITY

The competition is open to all Bonafide students enrolled in a full-time three-year LL.B. course or a full-time five-year integrated law programme from any University/College/Institution/Department recognized by the Bar Council of India.

All members of the team must be registered law students of the same institution at the time of registration and throughout the competition.

TEAM COMPOSITION

A team shall comprise three members:

1. Two speakers,
2. One researcher

Each participating institution may nominate a maximum of two teams only. If more than two teams of the same institution apply, the first two registered teams will be considered for participation.

REGISTRATION DETAILS

Participants interested can register on the below mentioned link and the acknowledgement of the payment must be submitted along with the online registration form:

<https://forms.gle/X4pLbnZjAFt8ooau9>

REGISTRATION



Registration Fee: Rs. 3500/- team

Scanner for Payment



Link for Payment

<https://p.ppsl.io/PYTMPS/UiNgok>

TIMELINE

<u>EVENT</u>	<u>DATE</u>
Release of Moot Proposition	20th December, 2025 (Saturday)
Registration Opens	20th December, 2025 (Saturday)
Last Date for Seeking Clarifications	15th February, 2026 (Sunday)
Release of Clarifications	20th February, 2026 (Friday)
Last Date for Registration	6th March, 2026 (Friday)
Last Date for Submission of Memorial (Soft Copy)	12th March, 2026 (Thursday)
Researcher's Test, SCC Online Session & Draw of Lots	18th March, 2026 (Wednesday)
Inaugural Ceremony & Preliminary Round I	19th March, 2026 (Thursday)
Preliminary Round II & Quarter Final Round	20th March, 2026 (Friday)
Semi-Final & Final Round	11th April, 2026 (Saturday)

PRIZE DETAILS

WINNER TEAM

1. ₹ 31,000 CASH PRIZE
2. CERTIFICATE OF MERIT
3. WINNER'S TROPHY
4. EXCLUSIVE INTERNSHIP OPPORTUNITY AT SEBI, JSA LAW FIRM & CHAMBER OF MR. F. A. SHAH*
5. SCC ONLINE 1-YEAR SUBSCRIPTION (WORTH ₹ 96,000 TOTAL)

RUNNER-UP TEAM

1. ₹ 21,000 CASH PRIZE
2. CERTIFICATE OF MERIT
3. RUNNER-UP TROPHY

BEST SPEAKER AWARD - ₹ 11,000/-

BEST RESEARCHER AWARD - ₹ 11,000/-

BEST MEMORIAL AWARD - ₹ 11,000/-

- ALL PARTICIPANTS SHALL RECEIVE AN E- CERTIFICATE OF PARTICIPATION.
- ALL PARTICIPANTS WILL RECEIVE A ONE-MONTH SCC ONLINE WEB EDITION ACCESS (WORTH ₹3,100 EACH). SUBSCRIPTIONS WILL BE ACTIVATED VIA THE PARTICIPANTS' REGISTERED EMAIL IDS.

PATRON - IN - CHIEF & PATRON



PATRON-IN-CHIEF

Prof. Dinesh Singh

Chancellor

K.R. Mangalam University



PATRON

Sh. Abhishek Gupta

Pro-Chancellor

K.R Mangalam University



PATRON

Prof. (Dr.) Raghuvir Singh

Vice-Chancellor

K.R Mangalam University

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K.R Mangalam University

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Chairperson, Moot Court Committee

Assistant Prof. Mr Anurag Sharma

School of Legal Studies

K.R. Mangalam University



Faculty Advisor Moot Court Committee

Assistant Prof. Dr. Tijender Kumar Singh

School of Legal Studies

K.R Mangalam University

STUDENT COMMITTEE



Convener, Moot Court Committee

Ms. Ishita Saumya

K.R Mangalam University



Co-convenor, Moot Court Committee

Ms. Bhawna Dhora

K.R Mangalam University



Secretary, Moot Court Committee

Ms. Archie Singh

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Secretary, Moot Court Committee

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K.R Mangalam University

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